

Left Bank Canal scheme, the Government of Mysore hold the view that they are not included in the scheme as sanctioned by the former Hyderabad Government.

(c) No, Sir.

(d) Does not arise.

**Shri Rami Reddy:** May I know whether Centre will initiate any action in this matter?

**Shri Hathi:** The two State Governments are discussing this matter. They met in November, 1959 and we have offered our services if they so desire. We have not heard anything from the two Governments as yet.

**Shri Rami Reddy:** Is it a fact that records pertaining to Gadwal and Alampur and the left bank canal were made over to the Mysore Government at the time of the re-organisation of States and the Andhra Government has requested the Mysore Government to show those records to come to a final conclusion in the matter?

**Shri Hathi:** Yes; it is a fact and the Central Government did request the Mysore Government to give those records. But those records do not throw much light on the subject.

**Shri Rami Reddy:** May I know whether the left bank canal has been so designed as to carry additional water for irrigating Alampur and Gadwal area?

**Shri Hathi:** The whole question is under examination.

**Shri Basappa:** May I know whether Alampur and Gadwal lie in the tail end of the left bank canal and whether the water taken in this canal has not yet reached even the 60th mile, whereas Alampur and Gadwal lie in the 120th mile or so?

**Shri Hathi:** At first, it will be 127 miles plus 14 miles to be constructed. After that, these two branches will come up.

**Shri Rami Reddy:** May I know whether it is not a fact that the former Hyderabad State was allotted 100,000 million cubic feet of water and out of that, the Hyderabad Government had allotted 82,000 million cubic feet for irrigating the former Hyderabad Karnatak area and the remaining 18,000 million cubic feet of water was reserved for irrigating the two taluks of Gadwal and Alampur?

**Shri Hathi:** That is what the Andhra Government says.

**Shri Heda:** May I know whether it is a fact that when the Hyderabad Government was considering this project and the allocation of waters, at that time Gadwal and Alampur taluks were part of Raichur district where this project exists and whether under the original scheme the canal went up to the end of not only Gadwal and Alampur taluks but it went into the heart of Nalgonda district?

**Shri Hathi:** That is the subject of dispute. One party says that it is included in the project and the other party says that it is not included. That has to be determined, because the original records are not forthcoming to show up the truth.

**Shri M. S. Murty:** May I have whether it is not a fact that this is the only source of irrigation for Gadwal and Alampur taluks?

**Shri Hathi:** May be.

#### Theft at Calcutta Docks

\*1552. **Shri Raghunath Singh:** Will the Minister of Transport and Communications be pleased to lay a statement showing:

(a) the number of thefts of imported materials in Calcutta Docks during 1959-60;

(b) the number of claims preferred in this connection by the aggrieved parties during 1959-60; and

(c) whether it is a fact that thefts of such imported materials in Calcutta docks are increasing?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) to (c). A statement is laid on the Table of the Lok Sabha.

STATEMENT

(a) The total number of thefts in Calcutta Docks, including both imports and exports during the period from April 1959 to February 1960 is 558. The figure includes doubtful cases of thefts also. The number of thefts in March 1960 is not yet known. Separate figures for imports and exports have been called for and will be laid on the Table of the House in due course.

(b) Claims for thefts are met in the first instance by Shipping Agents and Insurance Companies. They are not however prepared to disclose the information, regarding number or amount. The Commissioners are legally liable for only a portion of the Claims met by these parties, as there is a statutory limit in the Calcutta Port Act for claims that may be preferred against the Commissioners for loss of goods.

(c) No Sir. Actually the Port Commissioners have been taking several measures to check these thefts.

**Shri Raghunath Singh:** It appears from the statement that during the last ten months 558 thefts had taken place at the Calcutta docks. What steps are being taken by the Government to check the thefts which are occurring at the rate of two per day?

**Shri Raj Bahadur:** We are maintaining a very strong police force and watchmen. We are spending about Rs. 21 lakhs per annum on the police including river police and about Rs. 5 lakhs on the watchmen, which is a tremendous amount. Apart from that, we have got the Anti-pilferage Committee, in which are represented the Calcutta Import Traders' Association, banks, insurance companies, customs, police and port commissioners. They suggest ways and means to stop pil-

ferage. Certain steps have been suggested. If the hon. Member so desires, I can detail them all. I think they will all help in checking thefts and pilferage.

**Shri Raghunath Singh:** May I know the amount involved in these 558 theft cases?

**Shri Raj Bahadur:** As the hon. Member might have seen from the statement, claims in respect of pilferages or losses are paid by the shipping agents or by the insurance companies and the port commissioners are liable to pay only a very small part. The shipping agencies and the insurance companies do not disclose either the nature or the amount of the claims that they have got to satisfy.

**Shri Aurobindo Ghosal:** May I know whether the thefts in such large numbers are due to the corrupt police?

**Shri Raj Bahadur:** I would not say that, because the police do try their best to detect cases. There may be some cases where some people do all that. But we have not received from the hon. Member any particular incident or case in which a police officer has been suspected of corruption, or conniving with the pilferers.

**Shri M. C. Jain:** May I know if as a result of the measures taken by the Government the number of thefts has decreased?

**Shri Raj Bahadur:** Yes, Sir. The consensus of opinion of the anti-pilferage committee is that the number of thefts and pilferages has decreased.

**Shri Hem Barua:** In view of the fact that the hon. Minister has stated that the shipping agents and the Life Insurance Corporation do not.....

**Shri Raj Bahadur:** Insurance companies and not the Life Insurance Corporation.

**Shri Hem Barua:** I am sorry, insurance companies. In view of the fact that the shipping agents and the insurance companies do not reveal the details of the thefts, 558 in number,

May I know the percentage which has been paid by the Government or the Port Commissioners so far?

**Shri Raj Bahadur:** I am not able to say the percentage, but the total amount paid by the port commissioners not only in respect of pilferage cases but also other claims like traffic claims came to Rs. 1,59,331 in 1958-59 and Rs. 1,01,398 from 1st April, 1959 to February, 1960. The amount of compensation for pilferage would be only a part of this.

**Shri Hem Barua:** What is the total number of cases of pilferage, losses and all that in which the amounts were paid by the port commissioner?

**Shri Raj Bahadur:** The total number of cases, as I have indicated in my statement, is 558 from April 1959 to February 1960.

**Mr. Speaker:** The hon. Member wanted to know the number of cases with respect to which Rs. 1 lakh and odd have been paid by the port authorities.

**Shri Raj Bahadur:** That particular information I have not got with me. I have given certain other figures for 1958-59 and 1959-60 upto February.

**Shri S. M. Banerjee:** The hon. Minister has stated that the total number of cases is 558. Then he goes on to say that the number of thefts includes doubtful cases of theft also. I want to know the number of cases which are doubtful and the number of cases which the Government are sure are theft cases.

**Shri Raj Bahadur:** As I said, the shipping agents and the insurance companies which cover those commodities or goods against loss or damage they have to investigate into these. The exact number of doubtful cases is not known.

**Shri S. M. Banerjee:** Have any people been arrested?

**Shri Raj Bahadur:** Recently some receivers of stolen property were apprehended.

**Shri Hem Barua:** The hon. Minister has stated that some receivers of stolen property have been punished. May I know whether the givers have been apprehended?

**Mr. Speaker:** Next question.

#### Violation of Indian Aircraft Rules by Kalinga and other Airlines

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\*1555. { **Shri S. M. Banerjee:**  
**Shrimati Renu Chakravarty:**

Will the Minister of Transport and Communications be pleased to state:

(a) what is the report of the enquiry committee set up under the Chairmanship of Shri R. N. Kathju, Deputy Director-General, Civil Aviation held at Calcutta airport from 1st to 12th December, 1959 to enquire into allegations of irregularity and violation of Indian Aircraft Rules by Kalinga and other private Airline Operators; and

(b) whether any irregularities concerning the activities of Aeronautical Inspection Department (Calcutta) were established?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) The Enquiry Committee which investigated allegations regarding malpractices and irregularities on the part of certain non-scheduled operators has submitted its reports and these are under consideration.

(b) Two cases were brought to light in which the inspection staff had not exercised sufficient vigilance.

**Shri S. M. Banerjee:** May I know whether the violation of Aircraft Rules was also included in the terms of reference of the R. N. Kathju Committee?

**Shri Mohiuddin:** There were certain irregularities and breach of the conditions laid down in the Aircraft Act and rules. Those were the points that were to be investigated.

**Shri S. M. Banerjee:** May I know whether it is a fact that in one of the